



Speed Post

No. 1/7/2011-VS-CRS  
भारत सरकार

GOVERNMENT OF INDIA

गृह मंत्रालय / MINISTRY OF HOME AFFAIRS

भारत के महारजिस्ट्रार का कार्यालय

जीवनांक प्रभाग, पश्चिमी खण्ड-1, रामकृष्ण पुरम्, नई दिल्ली - 110088

OFFICE OF THE REGISTRAR GENERAL, INDIA

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Dated: 24-02-2016

To,

The Chief Registrar of births and deaths of  
all States and UTs

Sub: Clarification on mentioning the place of birth in birth certificate in respect of adopted child  
through Institutions.

Sir,

This has come to the notice of this office that birth certificate issued for the children taken on adoption through institutions, contains the name of institution as the place of birth of the child in the birth certificate in majority of the cases. This is against the spirit of the confidentiality to be maintained for adoption records. By showing the name of adoption agency as the place of birth of the child, it becomes clear that birth certificate is of an adopted child.

2. In this connection, your attention is also invited to this office letter of even number dated 12<sup>th</sup> March, 2012 wherein it is clearly mentioned at Para 1 (i) that the "the place where the adoption agency is located " shall be treated as the place of birth of the child. It does not mean that name of adoption agency to be written as place of birth. Further, it is also clarified at Para 3 (a) of that letter, the term adoptive parent or adopted child should not be reflected in the birth certificate. It means that adoptive parents name shall be written against the name of father and mother of the child in the birth certificate i.e. as the biological parents.

3. Taken into consideration the above points, it is clarified that in case of adoption through institutions where the place of birth of the child is not known, **the adoption agency's name should not be mentioned as the place of birth of the said child. In such cases, the "Name of City/ place" where the agency is situated shall be written as the place of birth of the child.** Such births will be registered by the Registrar of that area where the adoption agency is situated. The said birth will be registered on the basis of adoption order and adoption deed and on the basis of particulars filled in form No. 1A.

4. In this connection, you are requested to circulate the above instructions to all registration functionaries in the State so that proper birth certificate of adopted child would be issued without any confusion.

Yours faithfully

(P.A. Mini)

Deputy Registrar General (CRS)



प्रत्येक जन्म एवम् मृत्यु का पंजीकरण सुनिश्चित करें/  
"Ensure Registration of Every Birth and Death"